

**Before Shri R.S. Virk, District Judge (RETD.)**

appointed to hear objections/representations in the matter of PACL Ltd.

(as referred to in the orders dated 15/11/2017, 13/04/2018 and 02/07/2018  
of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI,  
and notified in SEBI Press release no. 66 dated 08/12/2017).

**File no. 591**

- Applicants :**
- (i) Shri S. Arunganesh s/o K. Shanmugam, Tamil Nadu  
(Registration No. U322103369 dated 21-06-2012);
  - (ii) Shri V.M. Nagaraj s/o T.A. Mugugan, Tamil Nadu  
(Registration No. U322106013 dated 16-07-2012)  
(Registration No. U322109091 dated 16-08-2012)
  - (iii) Smt S. Amudavalli w/o K. Shanmugam, Tamil Nadu  
(Registration No. U322103370 dated 21-06-2012)  
(Registration No. U322073499 dated 20-10-2011)  
(Registration No. U322095913 dated 23-04-2012)  
(Registration No. U322088376 dated 13-02-2012)
  - (iv) Shri K. Shanmugam s/o Karuppanna Mudaliyar, Tamil Nadu  
(Registration No. U322104749 dated 03-07-2012)
  - (v) Smt. P Vijaya, w/o Parthasarathy, Tamil Nadu  
(Registration No. U322105150 dated 07-07-2012)  
(Registration No. U322105149 dated 07-07-2012)
  - (vi) Shri R. Devaraj s/o Raju, Tamil Nadu  
(Registration No. U322082134 dated 26-12-2011)
  - (vii) Mrs. Shajadi, w/o Abdul Qayyum, Delhi  
(Registration No. U032256960 dated 19-04-2010)  
(Registration No. U032481507 dated 25-09-2013)
  - (viii) Ms. Yasmin, d/o Abdul Qayyum, Delhi  
(Registration No. U032455597 dated 26-12-2012)
  - (ix) Mr. Asgar Ali, s/o Abdul Qayyum, Delhi  
(Registration No. U032256963 dated 19-04-2010)
  - (x) Mrs. R. Rajeswari w/o Kannan, Tamil Nadu  
(Registration No. U322124670 dated 29-04-2013)
  - (xi) Mrs. Reeta Devi w/o Raghunath Sah, Delhi  
(Registration No. U032434826 dated 26-06-2012)  
(Registration No. U032203639 dated 07-09-2009)
  - (xii) Mr. Alamgir, s/o Mohd. Hanif, Delhi  
(Registration No. U032400921 dated 12-12-2011)
  - (xiii) Mrs. Sayra Bano w/o Nasir Ali, Delhi  
(Registration No. U032432690 dated 04-06-2012)
  - (xiv) Shri Tirath Ram Verma s/o Ram Jatin Verma, Delhi  
(Registration No. U032287086 dated 16-08-2010)  
(Registration No. U032287092 dated 16-08-2010)

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- (Registration No. U032287088 dated 16-08-2010)  
(Registration No. U032422962 dated 12-04-2012)
- (xv) Smt Bhanmat Devi w/o Kashi Ram, Delhi  
(Registration No. U032391646 dated 03-10-2011)  
(Registration No. U032391647 dated 03-10-2011)  
(Registration No. U032392004 dated 08-10-2011)  
(Registration No. U032406811 dated 12-01-2012)  
(Registration No. U032484205 dated 29-10-2013)
- (xvi) Smt Siyawati w/o Ram Dulare, Delhi  
(Registration No. U032171349 dated 26-06-2009)  
(Registration No. U032341436 dated 21-02-2011)
- (xvii) Smt Mayawati w/o Ramesh Singh, Delhi  
(Registration No. U032481257 dated 23-09-2013)
- (xviii) Smt Usha Devi w/o Ramanuj, Delhi  
(Registration No. U032202426 dated 31-08-2009)
- (xix) Uma Kumari d/o Rajendra Prasad, Delhi  
(Registration No. U032209829 dated 06-10-2009)
- (xx) Mr. Santosh Kumar s/o Shyam Lal, Delhi  
(Registration No. U032304219 dated 25-10-2010)
- (xxi) Riya Sharma d/o Arun Sharma, Delhi  
(Registration No. U032307082 dated 08-11-2010)  
(Registration No. U032118990 dated 15-05-2008)
- (xxii) Mr. Himanshu Harit s/o Arun Kumar Sharma, Delhi  
(Registration No. U032307083 dated 08-11-2010)
- (xxiii) Shri Arun Sharma s/o Tulsi Ram Sharma, Delhi  
(Registration No. U032362316 dated 29-04-2011)  
(Registration No. U032362314 dated 29-04-2011)
- (xxiv) Sangeeta d/o Ramesh Singh, Delhi  
(Registration No. U032442300 dated 22-08-2012)
- (xxv) Smt. Sushma Verma w/o Jai Chand Verma, Delhi  
(Registration No. U032441514 dated 17-08-2012)
- (xxvi) Shri Anil Kumar s/o Kashi Ram, Delhi  
(Registration No. U032426975 dated 01-05-2012)
- (xxvii) Shri Subhash Mishra s/o Kedar Nath Mishra, Delhi  
(Registration No. U032432981 dated 07-06-2012)
- (xxviii) Smt Premlata w/o Late Rameshwar Singh, Delhi  
(Registration No. U032272757 dated 08-06-2010)  
(Registration No. U032343658 dated 26-02-2011)  
(Registration No. U032343659 dated 26-02-2011)
- (xxix) Shri Vijay Shankar s/o Ram Avadh, Delhi  
(Registration No. U032406689 dated 11-01-2012)  
(Registration No. U032406690 dated 11-01-2012)
- (xxx) Smt Prabhawati w/o Late Ram Bujharat, Delhi  
(Registration No. U032436804 dated 03-07-2012)  
(Registration No. U032436833 dated 03-07-2012)

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- (xxxix) Smt Jaldhari Devi w/o Mishri Lal, Delhi  
(Registration No. U032285946 dated 11-08-2010)
- (xxxii) Shri Arvind s/o Hans Raj, Delhi  
(Registration No. U032392604 dated 13-10-2011)
- (xxxiii) Shri Shobha Ram s/o Late Mangal, Delhi  
(Registration No. U032400574 dated 09-12-2011)
- (xxxiv) Smt Manju w/o Vijay Shankar, Delhi  
(Registration No. U032453847 dated 10-12-2011)
- (xxxv) Smt Lalita Devi w/o Shobha Ram, Delhi  
(Registration No. U032408952 dated 23-01-2012)
- (xxxvi) Shri Deena Nath s/o Khaderu, Delhi  
(Registration No. U032444283 dated 04-09-2012)
- (xxxvii) Shri Arjun s/o Havaladar, Delhi  
(Registration No. U032454597 dated 17-12-2012)
- (xxxviii) Smt Mamta w/o Ravinder, Delhi  
(Registration No. U032491839 dated 29-01-2014)

**Present** : None

**Order** :

1. This common order will dispose off the thirty eight applications of all persons named above who are seeking recovery of the amounts statedly invested by them with PACL as detailed in their respective applications.
2. The applicant S. Arunganesh s/o K. Shanmugam seeks refund of Rs. 30,000/- with the averment that he had invested the said amount with PACL India Ltd on 21/06/2012 as per registration certificate no. U322103369 dated 21/06/2012 for allotment of 600 Sq. Yd. plot. It is contended that the said agreement has matured on 21/06/2018 but he has not heard anything further from PACL.
3. (a) The applicant V.M. Nagaraj s/o T.A. Mugugan seeks refund of Rs. 37,500/- with the averment that he had invested the said amount with PACL India Ltd on 16/07/2012 as per registration certificate no. U322106013 dated 16/07/2012 for allotment of 750 Sq. Yd. plot. It is contended that the said agreement has matured on 16/07/2018 but he has not heard anything further from PACL.  
  
(b) The applicant V.M. Nagaraj s/o T.A. Mugugan seeks refund of Rs. 62,500/- with the averment that he had invested the said amount with PACL India Ltd on 16/08/2012 as per registration certificate no. U322109091 dated 16/08/2012 for allotment of 1250 Sq. Yd. plot. It is contended that the said agreement has matured on 16/02/2018 but he has not heard anything further from PACL.

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4. (a) The applicant Smt S. Amudavalli w/o K. Shanmugam seeks refund of Rs. 10,000/- with the averment that she had invested the said amount with PACL India Ltd on 21/06/2012 as per registration certificate no. U322103370 dated 21/06/2012 for allotment of 200 Sq.Yd. plot. It is contended that the said agreement has matured on 21/06/2019 but she has not heard anything further from PACL.

(b) The applicant Smt S. Amudavalli w/o K. Shanmugam seeks refund of Rs. 30,000/- with the averment that she had invested the said amount with PACL India Ltd on 20/10/2011 as per registration certificate no. U322073499 dated 20/10/2011 for allotment of 600 Sq.Yd. plot. It is contended that the said agreement has matured on 20/04/2019 but she has not heard anything further from PACL.

(c) The applicant Smt S. Amudavalli w/o K. Shanmugam seeks refund of Rs. 20,000/- with the averment that she had invested the said amount with PACL India Ltd on 23/04/2012 as per registration certificate no. U322095913 dated 23/04/2012 for allotment of 400 Sq.Yd. plot. It is contended that the said agreement has matured on 23/07/2017 but she has not heard anything further from PACL.

(d) The applicant Smt S. Amudavalli w/o K. Shanmugam seeks refund of Rs. 15,000/- with the averment that she had invested the said amount with PACL India Ltd on 13/02/2012 as per registration certificate no. U322088376 dated 13/02/2012 for allotment of 300 Sq.Yd. plot. It is contended that the said agreement has matured on 13/05/2017 but she has not heard anything further from PACL.

5. The applicant K. Shanmugam w/o Karuppanna Mudaliyar seeks refund of Rs. 62,500/- with the averment that he had invested the said amount with PACL India Ltd on 03/07/2012 as per registration certificate no. U322104749 dated 03/07/2012 for allotment of 1250 Sq.Yd. plot. It is contended that the said agreement has matured on 03/01/2018 but he has not heard anything further from PACL.

6. (a) The applicant Smt P. Vijaya w/o Parthasarathy seeks refund of Rs. 10,000/- with the averment that she had invested the said amount with PACL India Ltd on 07/07/2012 as per registration certificate no. U322105150 dated 07/07/2012 for allotment of 200 Sq.Yd. plot. It is contended that the said agreement has matured on 07/10/2017 but she has not heard anything further from PACL.

(b) The applicant Smt P. Vijaya w/o Parthasarathy seeks refund of Rs. 10,000/- with the averment that she had invested the said amount with PACL India Ltd on 07/07/2012 as per registration certificate no. U322105149 dated 07/07/2012 for

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allotment of 200 Sq.Yd. plot. It is contended that the said agreement has matured on 07/10/2017 but she has not heard anything further from PACL.

7. The applicant R. Devaraj w/o Raju seeks refund of Rs. 30,000/- with the averment that he had invested the said amount with PACL India Ltd on 26/12/2011 as per registration certificate no. U322082134 dated 26/12/2011 for allotment of 600 Sq.Yd. plot. It is contended that the said agreement has matured on 26/06/2017 but he has not heard anything further from PACL.
8. (a) The applicant Mrs. Sahjadi w/o Abdul Qayyum seeks refund of Rs. 7,500/- with the averment that she had invested the said amount with PACL India Ltd on 19/04/2010 as per registration certificate no. U032256960 dated 19/04/2010 for allotment of 150 Sq.Yd. plot. It is contended that the said agreement has matured on 19/04/2020 but she has not heard anything further from PACL.  
  
(b) The applicant Mrs. Sahjadi w/o Abdul Qayyum seeks refund of Rs. 50,000/- with the averment that she had invested the said amount with PACL India Ltd on 25/09/2013 as per registration certificate no. U032481507 dated 25/09/2013 for allotment of 1000 Sq.Yd. plot. It is contended that the said agreement has matured on 25/12/2019 but she has not heard anything further from PACL.
9. The applicant Ms. Yasmin d/o Abdul Qayyum seeks refund of Rs. 22,500/- with the averment that she had invested the said amount with PACL India Ltd on 26/12/2012 as per registration certificate no. U032455597 dated 26/12/2012 for allotment of 450 Sq.Yd. plot. It is contended that the said agreement has matured on 26/06/2018 but she has not heard anything further from PACL.
10. The applicant Mr. Asgar Ali s/o Abdul Qayyum seeks refund of Rs. 7,500/- with the averment that he had invested the said amount with PACL India Ltd on 19/04/2010 as per registration certificate no. U032256963 dated 19/04/2010 for allotment of 150 Sq.Yd. plot. It is contended that the said agreement has matured on 19/07/2016 but he has not heard anything further from PACL.
11. The applicant Mrs. R. Rajeswari w/o Kannan seeks refund of Rs. 30,000/- with the averment that she had invested the said amount with PACL India Ltd on 29/04/2013 as per registration certificate no. U322124670 dated 29/04/2013 for allotment of 600 Sq.Yd. plot. It is contended that the said agreement has matured on 29/04/2019 but she has not heard anything further from PACL.

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12. (a) The applicant Mrs. Reeta Devi w/o Raghunath Sah seeks refund of Rs. 62,500/- with the averment that she had invested the said amount with PACL India Ltd on 21/06/2012 as per registration certificate no. U032434826 dated 21/06/2012 for allotment of 1250 Sq.Yd. plot. It is contended that the said agreement has matured on 21/12/2017 but she has not heard anything further from PACL.

(b) The applicant Mrs. Reeta Devi w/o Raghunath Sah seeks refund of Rs. 37,500/- with the averment that she had invested the said amount with PACL India Ltd on 07/09/2009 as per registration certificate no. U032203639 dated 07/09/2009 for allotment of 750 Sq.Yd. plot. It is contended that the said agreement has matured on 07/03/2015 but she has not heard anything further from PACL.

13. The applicant Mr. Alamgir s/o Mohammad Hanif seeks refund of Rs. 37,500/- with the averment that he had invested the said amount with PACL India Ltd on 12/12/2011 as per registration certificate no. U032400921 dated 12/12/2011 for allotment of 750 Sq.Yd. plot. It is contended that the said agreement has matured on 12/06/2017 but he has not heard anything further from PACL.

14. The applicant Mrs. Sayra Bano w/o Nasir Ali seeks refund of Rs. 37,500/- with the averment that she had invested the said amount with PACL India Ltd on 04/06/2012 as per registration certificate no. U032432690 dated 04/06/2012 for allotment of 750 Sq.Yd. plot. It is contended that the said agreement has matured on 04/12/2017 but she has not heard anything further from PACL.

15. (a) The applicant Shri Tirath Ram Verma s/o Ram Jatin Verma seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 16/08/2010 as per registration certificate no. U032287086 dated 16/08/2010 for allotment of 400 Sq.Yd. plot. It is contended that the said agreement has matured on 16/08/2020 but he has not heard anything further from PACL.

(b) The applicant Shri Tirath Ram Verma s/o Ram Jatin Verma seeks refund of Rs. 10,000/- with the averment that he had invested the said amount with PACL India Ltd on 16/08/2010 as per registration certificate no. U032287092 dated 16/08/2010 for allotment of 200 Sq.Yd. plot. It is contended that the said agreement has matured on 16/08/2020 but he has not heard anything further from PACL.

(c) The applicant Shri Tirath Ram Verma s/o Ram Jatin Verma seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India

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Ltd on 16/08/2010 as per registration certificate no. U032287088 dated 16/08/2010 for allotment of 400 Sq.Yd. plot. It is contended that the said agreement has matured on 16/08/2020 but he has not heard anything further from PACL.

(d) The applicant Shri Tirath Ram Verma s/o Ram Jatin Verma seeks refund of Rs. 45,000/- with the averment that he had invested the said amount with PACL India Ltd on 12/04/2012 as per registration certificate no. U032422962 dated 12/04/2012 for allotment of 900 Sq.Yd. plot. It is contended that the said agreement has matured on 12/07/2018 but he has not heard anything further from PACL.

16. (a) The applicant Smt. Bhanmati Devi w/o Kashi Ram seeks refund of Rs. 15,000/- with the averment that she had invested the said amount with PACL India Ltd on 03/10/2011 as per registration certificate no. U032391646 dated 03/10/2011 for allotment of 300 Sq.Yd. plot. It is contended that the said agreement has matured on 03/10/2018 but she has not heard anything further from PACL.

(b) The applicant Smt. Bhanmati Devi w/o Kashi Ram seeks refund of Rs. 15,000/- with the averment that she had invested the said amount with PACL India Ltd on 03/10/2011 as per registration certificate no. U032391647 dated 03/10/2011 for allotment of 300 Sq.Yd. plot. It is contended that the said agreement has matured on 03/10/2018 but she has not heard anything further from PACL.

(c) The applicant Smt. Bhanmati Devi w/o Kashi Ram seeks refund of Rs. 22,500/- with the averment that she had invested the said amount with PACL India Ltd on 08/10/2011 as per registration certificate no. U032392004 dated 08/10/2011 for allotment of 450 Sq.Yd. plot. It is contended that the said agreement has matured on 08/04/2017 but she has not heard anything further from PACL.

(d) The applicant Smt. Bhanmati Devi w/o Kashi Ram seeks refund of Rs. 30,000/- with the averment that she had invested the said amount with PACL India Ltd on 12/01/2012 as per registration certificate no. U032406811 dated 12/01/2012 for allotment of 600 Sq.Yd. plot. It is contended that the said agreement has matured on 12/04/2018 but she has not heard anything further from PACL.

(e) The applicant Smt. Bhanmati Devi w/o Kashi Ram seeks refund of Rs. 2,00,000/- with the averment that she had invested the said amount with PACL India Ltd on 29/10/2013 as per registration certificate no. U032484205 dated 29/10/2013 for

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allotment of 200 Sq.Yd. plot. It is contended that the said agreement has matured on 29/10/2019 but she has not heard anything further from PACL.

17. (a) The applicant Smt. Siyawati w/o Ram Dulare seeks refund of Rs. 15,000/- with the averment that she had invested the said amount with PACL India Ltd on 26/06/2009 as per registration certificate no. U032171349 dated 26/06/2009 for allotment of 300 Sq.Yd. plot. It is contended that the said agreement has matured on 26/06/2015 but she has not heard anything further from PACL.

(b) The applicant Smt. Siyawati w/o Ram Dulare seeks refund of Rs. 10,000/- with the averment that she had invested the said amount with PACL India Ltd on 21/02/2011 as per registration certificate no. U032341436 dated 21/02/2011 for allotment of 200 Sq.Yd. plot. It is contended that the said agreement has matured on 21/05/2017 but she has not heard anything further from PACL.

18. The applicant Smt. Maya Devi w/o Ramesh Singh seeks refund of Rs. 62,500/- with the averment that she had invested the said amount with PACL India Ltd on 23/09/2013 as per registration certificate no. U032481257 dated 23/09/2013 for allotment of 1250 Sq.Yd. plot. It is contended that the said agreement has matured on 23/03/2019 but she has not heard anything further from PACL.

19. The applicant Smt. Usha Devi w/o Ramanuj seeks refund of Rs. 22,500/- with the averment that she had invested the said amount with PACL India Ltd on 31/08/2009 as per registration certificate no. U032202426 dated 31/08/2009 for allotment of 450 Sq.Yd. plot. It is contended that the said agreement has matured on 31/08/2015 but she has not heard anything further from PACL.

20. The applicant Uma Kumari d/o Rajendra Prasad seeks refund of Rs. 62,500/- with the averment that she had invested the said amount with PACL India Ltd on 06/10/2009 as per registration certificate no. U032209829 dated 06/10/2009 for allotment of 1250 Sq.Yd. plot. It is contended that the said agreement has matured on 06/04/2015 but she has not heard anything further from PACL.

21. The applicant Mr. Santosh Kumar s/o Shyam Lal seeks refund of Rs. 1,00,000/- with the averment that he had invested the said amount with PACL India Ltd on 25/10/2010 as per registration certificate no. U032304219 dated 25/10/2010 for allotment of 1000 Sq.Yd. plot. It is contended that the said agreement has matured on 25/10/2016 but he has not heard anything further from PACL.

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22. (a) The applicant Riya Sharma d/o Arun Sharma seeks refund of Rs. 50,000/- with the averment that she had invested the said amount with PACL India Ltd on 08/11/2010 as per registration certificate no. U032307082 dated 08/11/2010 for allotment of 500 Sq.Yd. plot. It is contended that the said agreement has matured on 08/11/2020 but she has not heard anything further from PACL.

(b) The applicant Riya Sharma d/o Arun Sharma seeks refund of Rs. 22,500/- with the averment that she had invested the said amount with PACL India Ltd on 15/05/2008 as per registration certificate no. U032118990 dated 15/05/2008 for allotment of 450 Sq.Yd. plot. It is contended that the said agreement has matured on 15/05/2018 but she has not heard anything further from PACL.

23. The applicant Mr. Himanshu Harit s/o Arun Kumar Sharma seeks refund of Rs.50,000/- with the averment that he had invested the said amount with PACL India Ltd on 08/11/2010 as per registration certificate no. U032307083 dated 08/11/2010 for allotment of 500 Sq.Yd. plot. It is contended that the said agreement has matured on 08/11/2020 but he has not heard anything further from PACL.

24. (a) The applicant Arun Sharma s/o Tulsi Ram Sharma seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 29/04/2011 as per registration certificate no. U032362316 dated 29/04/2011 for allotment of 200 Sq.Yd. plot. It is contended that the said agreement has matured on 29/07/2016 but he has not heard anything further from PACL.

(b) The applicant Arun Sharma s/o Tulsi Ram Sharma seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 29/04/2011 as per registration certificate no. U032362314 dated 29/04/2011 for allotment of 300 Sq.Yd. plot. It is contended that the said agreement has matured on 29/07/2016 but he has not heard anything further from PACL.

25. The applicant Sangeeta d/o Ramesh Singh seeks refund of Rs. 62,500/- with the averment that she had invested the said amount with PACL India Ltd on 22/08/2012 as per registration certificate no. U032442300 dated 22/08/2012 for allotment of 1250 Sq.Yd. plot. It is contended that the said agreement has matured on 22/02/2018 but she has not heard anything further from PACL.

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26. The applicant Smt. Sushma Verma w/o Jai Chand Verma seeks refund of Rs. 37,500/- with the averment that she had invested the said amount with PACL India Ltd on 17/08/2012 as per registration certificate no. U032441514 dated 17/08/2012 for allotment of 750 Sq.Yd. plot. It is contended that the said agreement has matured on 17/08/2018 but she has not heard anything further from PACL
27. The applicant Anil Kumar s/o Kashi Ram seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 01/05/2012 as per registration certificate no. U032426975 dated 01/05/2012 for allotment of 400 Sq.Yd. plot. It is contended that the said agreement has matured on 01/08/2018 but he has not heard anything further from PACL.
28. The applicant Subhash Mishra s/o Kedar Nath Mishra seeks refund of Rs.62,500/- with the averment that he had invested the said amount with PACL India Ltd on 07/06/2012 as per registration certificate no. U032432981 dated 07/06/2012 for allotment of 1250 Sq.Yd. plot. It is contended that the said agreement has matured on 07/12/2017 but he has not heard anything further from PACL.
29. (a) The applicant Smt. Premlata w/o Late Rameshwar Singh seeks refund of Rs. 30,000/- with the averment that she had invested the said amount with PACL India Ltd on 08/06/2010 as per registration certificate no. U032272757 dated 08/06/2010 for allotment of 600 Sq.Yd. plot. It is contended that the said agreement has matured on 08/09/2016 but she has not heard anything further from PACL.
- (b) The applicant Smt. Premlata w/o Late Rameshwar Singh seeks refund of Rs. 37,500/- with the averment that she had invested the said amount with PACL India Ltd on 26/02/2011 as per registration certificate no. U032343658 dated 26/02/2011 for allotment of 750 Sq.Yd. plot. It is contended that the said agreement has matured on 26/05/2017 but she has not heard anything further from PACL.
- (c) The applicant Smt. Premlata w/o Late Rameshwar Singh seeks refund of Rs. 22,500/- with the averment that she had invested the said amount with PACL India Ltd on 26/02/2011 as per registration certificate no. U032343659 dated 26/02/2011 for allotment of 450 Sq.Yd. plot. It is contended that the said agreement has matured on 26/05/2017 but she has not heard anything further from PACL.
30. (a) The applicant Vijay Shankar s/o Ram Avadh seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 11/01/2012

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as per registration certificate no. U032406689 dated 11/01/2012 for allotment of 300 Sq.Yd. plot. It is contended that the said agreement has matured on 11/04/2018 but he has not heard anything further from PACL.

(b) The applicant Vijay Shankar s/o Ram Avadh seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 11/01/2012 as per registration certificate no. U032406690 dated 11/01/2012 for allotment of 300 Sq.Yd. plot. It is contended that the said agreement has matured on 11/04/2018 but he has not heard anything further from PACL.

31. (a) The applicant Smt. Prabhawati w/o Late Ram Bujharat seeks refund of Rs. 50,000/- with the averment that she had invested the said amount with PACL India Ltd on 03/07/2012 as per registration certificate no. U032436804 dated 03/07/2012 for allotment of 1000 Sq.Yd. plot. It is contended that the said agreement has matured on 03/10/2018 but she has not heard anything further from PACL.

(b) The applicant Smt. Prabhawati w/o Late Ram Bujharat seeks refund of Rs. 2,50,000/- with the averment that she had invested the said amount with PACL India Ltd on 03/07/2012 as per registration certificate no. U032436833 dated 03/07/2012 for allotment of 5000 Sq.Yd. plot. It is contended that the said agreement has matured on 03/10/2018 but she has not heard anything further from PACL.

32. The applicant Smt. Jaldhari Devi w/o Mishri Lal seeks refund of Rs. 62,500/- with the averment that she had invested the said amount with PACL India Ltd on 11/08/2010 as per registration certificate no. U032285946 dated 11/08/2010 for allotment of 1250 Sq.Yd. plot. It is contended that the said agreement has matured on 11/02/2016 but she has not heard anything further from PACL.

33. The applicant Arvind s/o Hans Raj seeks refund of Rs.37,500/- with the averment that he had invested the said amount with PACL India Ltd on 13/10/2011 as per registration certificate no. U032392604 dated 13/10/2011 for allotment of 750 Sq.Yd. plot. It is contended that the said agreement has matured on 13/04/2017 but he has not heard anything further from PACL.

34. The applicant Shobha Ram s/o Late Mangal seeks refund of Rs.50,000/- with the averment that he had invested the said amount with PACL India Ltd on 09/12/2011 as per registration certificate no. U032400574 dated 09/12/2011 for allotment of 1000

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Sq.Yd. plot. It is contended that the said agreement has matured on 09/12/2018 but he has not heard anything further from PACL.

35. The applicant Smt. Manju w/o Vijay Shankar seeks refund of Rs. 45,000/- with the averment that she had invested the said amount with PACL India Ltd on 10/12/2012 as per registration certificate no. U032453847 dated 10/12/2012 for allotment of 900 Sq.Yd. plot. It is contended that the said agreement has matured on 10/06/2018 but she has not heard anything further from PACL.
36. The applicant Smt. Lalita Devi w/o Shobha Ram seeks refund of Rs. 37,500/- with the averment that she had invested the said amount with PACL India Ltd on 23/01/2012 as per registration certificate no. U032408952 dated 23/01/2012 for allotment of 750 Sq.Yd. plot. It is contended that the said agreement has matured on 23/04/2018 but she has not heard anything further from PACL.
37. The applicant Deena Nath s/o Khaderu seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 04/09/2012 as per registration certificate no. U032444283 dated 04/09/2012 for allotment of 400 Sq.Yd. plot. It is contended that the said agreement has matured on 04/03/2018 but he has not heard anything further from PACL.
38. The applicant Arjun s/o Havaladar seeks refund of Rs.22,500/- with the averment that he had invested the said amount with PACL India Ltd on 17/12/2012 as per registration certificate no. U032454597 dated 17/12/2012 for allotment of 450 Sq.Yd. plot. It is contended that the said agreement has matured on 17/06/2018 but he has not heard anything further from PACL.
39. The applicant Smt. Mamta w/o Ravinder seeks refund of Rs. 62,500/- with the averment that she had invested the said amount with PACL India Ltd on 29/01/2014 as per registration certificate no. U032491839 dated 29/01/2014 for allotment of 1250 Sq.Yd. plot. It is contended that the said agreement has matured on 29/07/2019 but she has not heard anything further from PACL.
40. My mandate is confined to dealing with objections/representations received by the Committee against attachment of properties mentioned in [www.auctionpacl.com](http://www.auctionpacl.com) and which aspect is duly mentioned in as referred to in the order dated 15/11/2017 read with order dated 13/04/2018 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press

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release no. 66 dated 08/12/2017. The applicants above named are seeking recovery of the amounts indicated above but no document whatsoever evidencing deposit of any money with PACL is attached which aspect in any case is inconsequential because prayer for refund of money invested with PACL cannot be dealt with by me. SEBI has already issued requisite information in this context through press releases for the guidance of investors. No notice is thus required to be issued to the above named persons. The present applications for refund of the aforementioned amounts cannot therefore be entertained by me and the applications in hand are accordingly rejected.

**Date : 30/10/2018**

  
**R. S. Virk**

**Distt. Judge (Retd.)**

**Note:**

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at [www.sebi.gov.in/PACL.html](http://www.sebi.gov.in/PACL.html).

**Date : 30/10/2018**

  
**R. S. Virk**

**Distt. Judge (Retd.)**